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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **FAO 458/2019 and CM APPL. 50256/2019 – STAY**

AMIT CHOUDHURYAppellant

Through: Mr. A. Chowdhury & Mr.
Manu Sharma Sr. Advs. with
Mr. Arjun Kakkar, Adv.

versus

KAVANDEEP SINGH SAMPURAN & ANRRespondents

Through: Mr. Akhil Sibal, Sr. Adv. with
Mr. Sarim Naved, Mr. Omar
Hoda, Mr. B. Vittal, Ms. Esha
Bakshi, Ms. Sarah Haque, Mr.
Saurabh Sagar, Mr. Md.
Zeeshan Ahmad and Mr. K.
Bajpat, Advs.

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+ **FAO 459/2019 and CM APPL. 50261/2019 – STAY, CM
APPL. 7091/2024 – BY R-1 FOR EARLY HEARING**

AMIT CHOUDHURYAppellant

Through: Mr. A. Chowdhury & Mr.
Manu Sharma Sr. Advs. with
Mr. Arjun Kakkar, Adv.

versus

SAMPURAN SINGH & ANRRespondents

Through: Mr. Akhil Sibal, Sr. Adv. with
Mr. Sarim Naved, Mr. Omar
Hoda, Mr. B. Vittal, Ms. Esha
Bakshi, Ms. Sarah Haque, Mr.
Saurabh Sagar, Mr. Md.
Zeeshan Ahmad and Mr. K.
Bajpat, Advs.

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER

14.05.2025

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1. The hearing is being conducted through hybrid mode.
2. Arguments have been addressed by the learned senior counsels for the respondents.
3. Learned counsel for the appellant requests for time to address arguments in rebuttal.
4. Re-notify for further arguments on 20.05.2025 at 12:30 PM.

DHARMESH SHARMA, J.

MAY 14, 2025/sp/ES